[To be published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii)]

Government of India Ministry of Finance (Department of Revenue)

Notification No. 19/ 2014-Customs (N.T.)

New Delhi, dated the 07th March, 2014

S.O. (E). - In exercise of the powers conferred by sub-section (1) of section 4 and sub-section (1) of section 5 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby appoints the Additional/Joint Commissioner of Customs (Port-Import), Custom House, 60, Rajaji Salai, Chennai-600001 to act as the Common Adjudicating Authority to exercise the powers and discharge the duties conferred or imposed on-

(i) The Deputy/Assistant Commissioner of Customs, (Import and General), New Custom House, Near I.G.I. Airport, New Delhi;

(ii) The Deputy/Assistant Commissioner of Customs (Port-Import) House, 60, Rajaji Salai, Chennai-600001;

(iii) The Additional/Joint Commissioner of Customs, Custom House, Balaji Temple, Kandla-370210;

(iv) The Additional/Joint Commissioner of Customs, (Import and General), New Custom House, Near I.G.I. Airport, New Delhi-110037;

(v) The Additional/Joint Commissioner of Customs, Air Cargo Complex, Devenhalli, Bangalore-560300; and

(vi) The Additional/Joint Commissioner of Customs (Admn. and Airport), Custom House, 15/1, Strand Road, Kolkata-700001,

for the purpose of adjudicating the matters relating to show cause notice pertaining to M/s Faiveley Transport Rail Technologies India Limited, Harita, Hosur, Dist-Dharmapuri, Tamilnadu-635109 issued *vide*, DRI F.No.718(ii)18/Seiz/PRU/13-14 dated the 01st June, 2013 by the Assistant Director, Directorate of Revenue Intelligence, Regional Unit, Patna and DRI F.No.718(ii)18/Seiz/PRU/13-14 dated the 06th June, 2013 by the Assistant Director, Directorate of Revenue Intelligence, Zonal Unit Lucknow.

[F.No. 437/69/2013-Cus-IV]

(R.P.Singh) Director (Customs)